Rajya Sabha, at its sitting held on the 12th March, 1974, agreed without any amendment to the Esso (Acquisition of Undertakings in India) Bill, 1974, which was passed by the Lok Sabha at its sitting held on the 5th March, 1974".

PUBLIC ACCOUNTS COMMITTEE NINETY-EIGHTH REPORT

SHRI JYOTIRMOY BOSU (Diamon's Harbour) I beg to present the Ninty-eight Report of the Public Accounts Committee on the action taken by Government on the recommendations contained in their Ninetieth Report on the Report of the Comptroller and Auditor General of India for the year 1970-71, Union Government (Civil), Revenue Receipts, relating to Union Excise Duties

13 12 hrs

STATEMENT RE LEVY IMPOSED BY COTTON TEXTILES EXPORT PROMOTION COUNCIL ON YARN EXPORT

MR SPEAKER Prof Chattopadhyaya

THE MINISTER OF COMMERCE (PROF D. P. CHATTOPADHYA-YA): Mr Speaker, Sir, on the 25th rebruary, 1974, hon. Member, Shri Madhu Limaye, referred to the charge of....

MR. SPEAKER: In order to save time, he may lay it on the Table.

PROF. D. P. CHATTOPABHYA-YA. I lay the statement on the Table.

Statement

On 25-2-1974 Hon'ble Meimber Shri Madhu Limeye, referred to the charge of Rs. 1/- per kg. recently inflored by the Cotton Textiles Export Promotion Council on export of cotton yern and questioned the Council's competence in levying this charge. The Cotton Textiles Export Promotion Council (Texprocil) is a body sponsored and recognised by Government as an export promotion agency The Council has been providing useful service to exporters of cotton textiles by disseminating market intelligence and negotiating bulk orders The Council has also been regulating exports of cotton textiles to quota countries so as to ensure that quota levels are not exceeded and maximum foreign exchange realisation is achieved within the limited quantum of export admitted by individual importing countries. It stands to the Council's credit that in the last three years exports of cotton textiles have risen very substantially as seen from the following figures

Year	Value (In crores of Rs.)
1971	110
1972	150
1973	194

As the Hon'ble Member may be aware, in 1972 the Texprocil entered into a conversion deal with Messrs. EXPORTIJON of USSR wiseseby 20,000 tonies of cotton were to be supplied by Messrs EXPORTIJON and 127 million sq metres of sabribs and 4468 million pieces of towels were to be supplied by the Council. On account of the changes in the market position of cotton and cotton cloth withm the country, this conversion deal has resulted in a substantial loss to the Council.

It is understood that the Council has levied a charge of Rs 1/- per lex. of yarn exported, with effect from December, 1973, to make up a portion of the loss sustained. In view of the services being rendered by the Council to the exporting community and the need to maintain the Council's financial vigibility. Hon'ble Members will agree

[Prof. D. P. Chattopadhyaya] that the charge imposed by the Council is not without justification.

The Hon'ble Member also referred to the collection of premium on imported cotton and the spindle-loom levy/turn-over levy being made by the Indian Cotton Mills' Federation (ICMF). Government has been impressing on the industry the need for stepping up export of cotton textiles in order to earn precious foreign exchange. Until the second half of 1973, our cotton textile exports were not, by and large, competitive in international markets. As such it was found necessary for the industry to assist exporters of cotton textiles by providing some cash in-centives. These incentives have been financed from an Export Promotion Fund created by the I.C.M.F. Fund has been built up from voluntary collections from the industry by way of premium on imported cotton and spindle/turn-over levy. Speaker, Sir, you would kindly agree with me that if the industry has been making a voluntary collection to support this export effort, there is hardly any occasion for Government to ins terfere in the matter. Moreover, 1 would like to mention that the accounts of the Export Promotion Fund under reference are audited every year by the Accountant General Commerce, Works, and Miscellaneous of the Government of India. Till now, no major irregularities have been noted. Besides, the rates of incentive on different items of export are determined by a Penal pres sided by the Textile Commissioner. There is thus no arbitrariness either in fixing the rates of incentives or in the utilisation of the Export Promotion Fund.

Finally with regard to the reference made by the Hon'ble Member to the observations made some years ago by the Sub-Committee of the Public Accounts Committee in regard to the collections being made by the Indian Cotton Mills' Federation, I understand that the then Secretary of the Ministry had appeared before the Sub-Committee and explained the context in which these voluntary collections were being made viz., to promote export of cotton textiles, and the Sub-Committee was satisfied about the rationale of the collection.

13.13 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 18th March, 1974, will consist of:—

- Further discussion on the General Budget for 1974-75.
 - (2) Submission to the vote of the House of Demands for Grants on Account (General) for 1974-75.
 - (3) Discussion and voting on:-

Demands for Grants (Railways) for 1974-75

Supplementary Demands for Grants (Railways) for 1973-74.

Demands for Excess Grants (Railways) for 1971-72.

Supplementary Demands for Grants (General) for 1973-74.

- (4) General Discussion on the Gujarat Budget for 1974-75.
 - (5) Discussion and voting on:-
 - Demands for Grants on Account for 1974-75 in respect of the State of Gujarat
 - Supplementary Demands for Grants (Gujarat) for 1973-74.